

Sr. DRCB
 ON
 20.10.16

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. CONF/HCJ/COMMITTEES/2016/50

Date : 20.10.2016

Consequent upon transfer of Hon'ble Judges, Hon'ble the Chief Justice has been pleased to re-constitute the following Committees as under :-

S. No	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE RE-CONSTITUTED COMMITTEES
1	<p><u>HIGHER JUDICIARY COMMITTEE :</u></p> <p>To consider the following matters relating to District Courts and District Judges and Additional District Judges:-</p> <p>(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.</p> <p>(ii) promotion of Senior Civil Judges as ADJ (FT)/ADJ</p> <p>(iii) Representations from Judicial Officers regarding service problems.</p> <p>(iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.</p> <p>(v) Questions relating to seniority.</p> <p>(vi) Investiture of powers.</p> <p>(vii) General supervision and control.</p> <p>(viii) Camp sittings.</p> <p>(ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes.</p> <p>(x) Establishment of new Courts.</p> <p>(xi) To consider the cases of Judicial Officers in District Judge cadre for compulsory retirement.</p> <p>(xii) To evolve appropriate methods within the existing system to fill up the vacancies for appointments of District Judges expeditiously and to look into the matter and suggest steps including the centralised recruitment system.</p> <p>(xiii) Such other matters as the Chief Justice may place before the Committee.</p> <p>(xiv) To adopt its own mechanism including constitution of the Sub-Committee, while considering the matters entrusted to it.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Goverdhan Bardhar</p>

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2	<p><u>(a) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JODHPUR</u></p> <p>3.To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.</p> <p>10.To consider the matter regarding construction of new High Court Building at Jhalamand and to oversee the expeditious completion of new High Court building at Jhalamand, Jodhpur and the matter incidental thereto.</p> <p><u>(b) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JAIPUR</u></p> <p>To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.</p>	<p><u>For Jodhpur :</u></p> <p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Kumari Justice Nirmaljit Kaur Hon'ble Mr. Justice P.K.Lohra Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Arun Bhansali</p> <p><u>For Jaipur :</u></p> <p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Vijay Kumar Vyas</p>
3	<p><u>STEERING COMMITTEE :</u></p> <p>As per the national Policy and Action plan for Implementation and Communication Technology in the Indian Judiciary prepared by the E-Committee, Supreme Court of India for implementation of the action plan.</p>	<p>Hon'ble Mr. Justice Mohammad Rafiq-Chairman Hon'ble Mr. Justice Kanwaljit Singh Ahluwalia-Member Hon'ble Mr. Justice V.S. Siradhana- Member</p>
4	<p>(a) For suggesting amendments in the Rajasthan Judicial Service Rules, 2010.</p> <p>To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952.</p> <p>To examine and consider the amendments in the Rajasthan High Court Staff Service Rules, 2002.</p> <p>To examine and suggest amendment in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986.</p> <p>To revisit the Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006 for considering amendments therein.</p> <p>(b) To consider amendments in General Rules (Civil), 1986 and General Rules (Criminal), 1980.</p>	<p>Hon'ble Mr. Justice Kalpesh Satyendra Jhaveri Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice M.N.Bhandari Hon'ble Mr. Justice Arun Bhansali</p> <p>Hon'ble Mr. Justice K.S. Ahluwalia Hon'ble Mr. Justice Alok Sharma Hon'ble Mr. Justice Mahendra Maheshwari Hon'ble Mr. Justice Prakash Gupta</p>
5	<p>For recruitment of Law Clerks-cum-Legal Research Assistants in High Court.</p>	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Ms. Justice Sabina</p>

<p>6</p>	<p>Procurement Committee under Rule 3 of Rajasthan Transparency in Public Procurement Rules, 2013 for purchase above Rs.50 Lacs.</p> <p>A committee for the purpose of preparation of bidding documents, opening of bids, evaluation of bids, monitoring of contract and for assistance in general.</p> <p>Appellate Authority under section 38 of the Rajasthan Transparency in Public Procurement Act, 2012.</p>	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas</p> <p>Registrar (Admn.) Registrar (Classification) Dy. Registrar (Confidential) Accountant</p> <p>Registrar (Admn.) will be Nodal Officer.</p> <p>The Hon'ble members of the committee may nominate a technical expert to assist, if required.</p> <p>Hon'ble the Chief Justice. Hon'ble Mr Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur</p>
<p>7</p>	<p>Internal Complaints Committee as per Section 4 of the Sexual Harassment of Women at Work Place (Prevention, Prohibition & Redressal) Act, 2013</p>	<p>1. <u>FOR THE MATTERS PERTAINING TO HON'BLE JUDGES AND JUDICIAL OFFICERS :</u></p> <p>Chairperson - Hon'ble Kumari Justice Nirmaljit Kaur</p> <p>Members - Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Pankaj Bhandari Dr. Nupur Bhati, Advocate</p> <p>2. <u>FOR THE MATTERS PERTAINING TO ADVOCATES AND LITIGANTS AT JODHPUR :</u></p> <p>Chairperson - Hon'ble Kumari Justice Nirmaljit Kaur</p> <p>Members - Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Deepak Maheshwari Dr. Pramila Acharya, Advocate</p> <p>3. <u>FOR THE MATTERS PERTAINING TO ADVOCATES AND LITIGANTS AT JAIPUR :</u></p> <p>Chairperson - Hon'ble Mrs. Justice Sabina</p> <p>Members - Hon'ble Mr. Justice Veerendra Singh Siradhana Hon'ble Mr. Justice Banwari Lal Sharma Smt. Sumati Bishnoi, Advocate</p> <p>4. <u>FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT JODHPUR :</u></p> <p>Chairperson - Smt. Meenakshi Dave, Sr. Librarian</p> <p>Members - Shri Sushil Purohit, Dy. Registrar Smt. Usha Sharma, A.O.J. Smt. Lilamma George</p> <p>5. <u>FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT BENCH JAIPUR :</u></p> <p>Chairperson - Smt. Indu Rangwani, Dy. Registrar</p> <p>Members - Smt. Pushpa Jain, Court Master Shri Harish Harsh, A.O.J. Smt. Suryakala Bhandari</p>

8	Committee of State Unit constituted in exercise of powers conferred under Rule 6 of the State Unit Bye Laws of Indian Law Institute, New Delhi.	Hon'ble Mr. Justice Govind Mathur - Executive Chairman Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Vijay Bishnoi Shri M.S. Singhvi, Senior Advocate, Jodhpur Shri Jhanwar Lal Purohit, Sr. Advocate, Jodhpur - Treasurer Shri Eklavya Bhansali, Advocate, Jodhpur - Joint Secretary Dr. Pushpendra Singh Bhati, Advocate, Jodhpur Shri Ashok Mehta, Advocate, Jaipur Prof. Dr. M.K. Bhandari, Jodhpur Prof. Dr. Satish Shastri, Director, Modi's Girls Law College, Laxmangarh
9	<u>LIBRARY COMMITTEE :</u>	<u>FOR JODHPUR :</u> Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Kailash Chandra Sharma <u>FOR JAIPUR :</u> Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice K.S. Ahluwalia Hon'ble Mr. Justice Banwari Lal Sharma

BY ORDER


 REGISTRAR GENERAL

No. PA/RG//COMMITTEES/2016/2781

Date : 20.10.2016

Copy also forwarded to the following for information and necessary action:-

- 1.Registrar (Admn.)/ (Vigilance)/ (Class.)/ (Rules)/ (Writs)/ (Exam.)/ O.S.D.(F&I)/ Registrar-cum-C.P.C., Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 2.Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 3.Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
- 4.Director, Rajasthan State Judicial Academy, Jodhpur.
- 5.All Sr. Dy./Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 6.All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
- 7.All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Bench Jaipur.
- 8.Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 9.All A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 10.All concerned.


 REGISTRAR GENERAL

may be up to date
 20/10/16